

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1850**  
**TO BE ANSWERED ON JULY 31, 2025**

**FACILITIES IN DDA FLATS**

**NO. 1850. SHRI SANJAY HARIBHAI JADHAV:**  
**SHRI ARVIND GANPAT SAWANT:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of the policy relating to the construction of MIG flats/houses by the Delhi Development Authority (DDA);**
- (b) the time period for the retention of flats by DDA after construction;**
- (c) the details of DDA/MIG flats constructed in Motia Khan, Delhi;**
- (d) whether houses are being constructed by DDA outside Delhi also and if so, the details thereof along with the policy and criteria laid down by the Government in this regard;**
- (e) the number of houses constructed during each of the last ten years, State-wise;**
- (f) whether the interests/needs including water and other facilities for the families living on the ground floor have been taken good care of by DDA in its flats and particularly in the above said flats;**
- (g) if so, the manner thereof and if not, the reasons therefor;**
- (h) whether such families are permitted to keep water tanks on the roof tops and if so the details thereof including the provisions made by the Government in this regard; and**
- (i) the action being taken against the residents stopping others to install water tanks on the roof?**

**ANSWER**

**THE MINISTER OF STATE IN THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI TOKHAN SAHU)**

- (a) The Delhi Development Authority (DDA) has informed that DDA constructs flats for various income categories, including MIG, based on the housing requirements in different localities of Delhi, as assessed by its Planning Department in accordance with the Master Plan of Delhi. Following this need assessment, construction is undertaken by the Engineering and Architecture Departments of DDA as per the prevailing Building Byelaws.**

**(b) The constructed flats are disposed of, after obtaining the approval of the Authority, in accordance with the provisions of the DDA (Management and Disposal of Housing Estates) Regulations, 1968.**

**(c) A total of 312 MIG category flats were constructed by DDA at Motia Khan, Delhi, in the year 1990.**

**(d) DDA has not been constructing houses outside Delhi.**

**(e) Not applicable in view of (d) above.**

**(f) & (g) Yes. Till the time an area remains under DDA's jurisdiction, all civic amenities are maintained by DDA. Once the area is de-notified, water and sewerage services are taken over by the Delhi Jal Board, while maintenance of roads, pathways, parks, storm water drains, etc., is handled by the Municipal Corporation of Delhi.**

**(h) DDA has already provided water storage tanks on the terraces in all residential pockets.**

**(i) Not applicable in view of (h) above.**

\*\*\*\*\*